

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 123 OF 2015 &  
IA NO. 196 OF 2015**

**Dated: 19<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Hubli Electricity Supply Company Ltd. (HESCOM) & Anr. .... Appellant (s)  
Versus**

**Fortune Five Hydel Projects Pvt. Ltd. & Anr. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Mohit Chadha

Counsel for the Respondent(s) : Mr. Anantha Narayana M.G. for R-1

**ORDER**

Learned counsel for the Appellant states that he will be filing rejoinder within one week. He is permitted to file the same after serving copy on the other side.

List the matter for hearing on **11.03.2015.**

**(I.J. Kapoor )  
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)  
Chairperson**